Central Administrative Tribunal

HYDERABAD BENCH : AT HYDERABAD

O.A. No. 86 of 1989
T.A.No.

Date of Decision : 1-11-91

K.Ramulu _____ Petitioner.

_____ Advocate for the petitioner (s)

Versus

_____ Respondent.

_____ Advocate for the Respondent (s)

CORAM :

THE HON'BLE MR. S.P.Mukerji, Vice-Chairman

THE HON'BLE MR. A.V.Harisadan, Member (Judicial)

1. Whether Reporters of local papers may be allowed to see the Judgement ? Yu

2. To be referred to the Reporter or not ? Yes No

3. Whether their Lordships wish to see the fair copy of the Judgment ? No

4. Whether it needs to be circulated to other Benches of the Tribunal ? No

5. Remarks of Vice Chairman on columns 1, 2, 4
   (To be submitted to Hon'ble Vice Chairman where he is not on the Bench)

(SPM)   (AVH)

O.A. No. 86 of 1989   Date of order: 1-11-1991

Between

K.Ramulu   ... APPLICANT

AND

1. The Asst. Engineer,
   Co-axial Maintenance,
   Mahbubnagar.

2. The Telecom. District Engineer,
   Mahbubnagar.

3. The Chief General Manager,
   Telecom., A.PL, Triveni Complex,
   Hyderabad.

4. The Director General, Telecom.
   New Delhi
   (representing Union of India).   ... RESPONDENTS

Appearance:

Counsel for the applicant   :   Shri C.Suryanarayana, Advocate

Counsel for the Respondents   :   Shri N.V.Ramana, Addl.CGSC

CORAM:

The Hon'ble Shri S.P.Mukerji, Vice-Chairman (A)

The Hon'ble Shri A.V.Haridasan, Member (Judicial)

<u>J U D G E M E N T</u>

(of the Bench delivered by the Hon'ble Shri S.P.Mukerji, V.C.)

The applicant admittedly is a casual labourer with
a long standing who was selected for Group-D post sometime
in March 1986. Admittedly, the selection was cancelled
on 22-7-1986 because on cross verification it was found

Copy to:-

1. The Assistant Engineer,
    Co-axial Maintenance,
    Mahbubnagar.

2. The Telecom. District Engineer,
    Mahbubnagar.

3. The Chief General Manager,
    Telecom., A.PL, Triveni Complex,
    Hyderabad.

4. The Director General, Telecom.
    New Delhi.
    (representing Union of India).

5. One copy to Shri. C.Suryanaryana, 1-2-593/50,
    Srinilayam, Sri Sri Marg, Gaganmahal, Hyd.

6. One copy to·Shri. N.V.Ramana, Addl.CGSC.
    C.A.T. Hyderabad.

7. One spare copy.

Rsm/-

that the transfer certificate produced by the applicant was bogus. Accordingly, the selection was cancelled on 22-7-1986 without giving any notice to the applicant. Thereafter, the Assistant Engineer deleted his name even from the Muster Roll of casual workers. The applicant was disengaged on 1-8-1986 even from casual work. He represented, admittedly, on 24-5-1988, to the General Manager, Telecom., Hyderabad but he has not been favoured with any reply. The applicant has, therefore, moved this Application dated 2-2-89 praying that he may be restored in the select list and re-engaged also as a casual labourer.

2. In the counter affidavit, the Respondents have accepted the fact that the applicant had represented two years after his dis-engagement. But the applicant has not been given any reply. In the circumstances, we dispose of the Application with the direction to Respondent No.3 to dispose of the aforesaid applicant's representation within a period of four weeks from the date of receipt of this order in accordance with the law and communicate a speaking order to the applicant within that period. The applicant will be at liberty to move appropriate legal forum, if he so advised and in accordance with the law, if he is aggrieved by the outcome. No order as to costs.
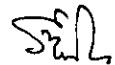
(S.P.Mukerji)
Vice-Chairman
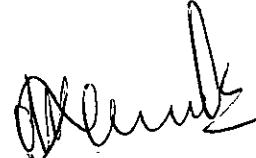
(A.V.Harisadan)
Member (J)

(dictated in open court)

mhb/
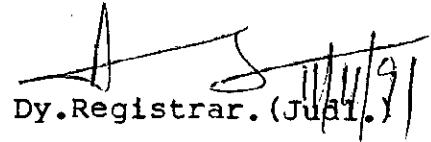
Dy.Registrar.(J)

O·A·86/87

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. S.p·muk er Ji   :V.C

AND

THE HON'BLE MR. A·v·Hari Lasan.   M(J)

AND

THE HON'BLE MR..R.BALASUBRAMANTAN:M(A)

AND

THE HON'BLE MR/·   M(J)

DATED: /- // -1991

ORDER/ JUDGMENT:

M.A./R.A./C.A. No.   14 Nov.91

HYDERABAD BENCH.

O.A.No.   86/87
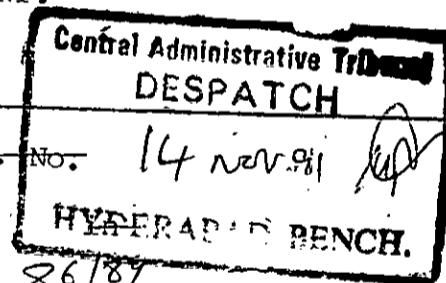
T.A.No.   (W.P.No.   )

Admitted and Interim directions
Issued.

Allowd.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

M.A.Ordered/Rejected

No order as to costs.

pvm